

Rep. by Act.....19.....of 19 88, s. 2 & Sch. I

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE
PROPERTY (AMENDMENT) ACT, 1980

No. 35 OF 1980

[5th April, 1980.]

An Act further to amend the Requisitioning and Acquisition of
Immovable Property Act, 1952.

BE it enacted by Parliament in the Thirty-first Year of the Republic
of India as follows:—

1. (1) This Act may be called the Requisitioning and Acquisition of
Immovable Property (Amendment) Act, 1980.

Short
title and
commen-
cement.

(2) This Act, except section 4 thereof, shall be deemed to have come
into force on the 7th day of March, 1980.

30 of 1952.

2. In section 6 of the Requisitioning and Acquisition of Immovable
Property Act, 1952 (hereinafter referred to as the principal Act), in sub-
section (1A), for the words "ten years", wherever they occur, the words
"fifteen years" shall be substituted.

Amend-
ment of
section 6.

3. In section 8 of the principal Act, in sub-section (2A),—

Amend-
ment of
section 8.

(a) in clause (a), for sub-clause (ii), the following sub-clause shall be substituted, namely:—

“(ii) secondly with effect from the expiry of five years, and thirdly with effect from the expiry of ten years, from such commencement;”;

(b) in clause (b), for sub-clause (ii), the following sub-clause shall be substituted, namely:—

“(ii) secondly with effect from the date of expiry of five years, and thirdly with effect from the date of expiry of ten years, from the date on which the revision made under sub-clause (i) takes effect;”;

(c) for clause (c), the following clause shall be substituted, namely:—

“(c) in any other case,—

(i) first with effect from the date of expiry of five years from the date on which possession of such property has been surrendered or delivered to, or taken by, the competent authority under section 4, and

(ii) secondly with effect from the date of expiry of five years from the date on which the revision under sub-clause (i) takes effect.”.

Amend-
ment of
section
22.

4. In section 22 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”.

Repeal &
saving.

5. (1) The Requisitioning and Acquisition of Immovable Property (Amendment) Ordinance, 1980, is hereby repealed.

1 of 1980.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.